

(4)

Court No.1

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD**

Registration O.A. No.122 of 1987.

R.P. Sharma .... **Applicant**

**Versus**

Union of India & Others. .... **Respondents.**

Hon. S.Zaheer Hasan, V.C.

Hon. Ajay Johri, A.M.

(By Hon.S.Zaheer Hasan, V.C.)

This is an application under Section 19 of the Administrative Tribunals Act XIII of 1985.

2. The applicant R.P. Sharma was removed from service ~~on the ground of~~ <sup>because of</sup> ~~an accident due to~~ <sup>caused by his</sup> negligence. He preferred an appeal and the appellate authority passed the following order :

" I have gone through the appeal carefully but do not feel convinced that the driver is not at fault. The appeal is not accepted. He may separately ask for review."

3. From the above it would appear that the appellate authority has not passed a speaking order. So the appellate authority is directed to give a personal hearing to the applicant and thereafter pass a speaking order giving ~~consideration~~ <sup>findings</sup> on all the contentions raised by the applicant. This should be done within three months from the date of the receipt of the order. The petition is disposed of accordingly with costs on parties.

*ABHISHEK*  
Member (A)

*Signature*  
Vice Chairman

Dated the 12th May, 1988.

RKM